

**IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH 'F' : NEW DELHI)**

(Through Video Conferencing)

**BEFORE SHRI R.K.PANDA, ACCOUNTANT MEMBER
and
SHRI KULDIP SINGH, JUDICIAL MEMBER**

ITA No. 4941/Del./2018, A.Y. : 2009-10

ACIT,	vs.	M/s. Rakhi Agencies Ltd.
Circle-21(1),		3328, Kucha Kassh Giri,
New Delhi		Bazar Sita Ram,
PIN - 110002		Delhi-110006
(PAN : AAACR0880Q)		

(APPELLANT)

(RESPONDENT)

**REVENUE BY : Sh. Atiq Ahmed, Sr. DR
ASSESSEE BY : None**

**Date of Hearing : 26.10.2021
Date of Order : 26.10.2021**

ORDER

PER KULDIP SINGH, JUDICIAL MEMBER :

Appellant, Asstt, Commissioner of Income Tax, New Delhi (hereinafter referred to as 'the Revenue') by filing the present appeal sought to set aside the impugned order dated 23.11.2017 passed by the Commissioner of Income-tax (Appeals)-38, New Delhi qua the assessment year 2009-10.

2. None appeared on behalf of the assessee at the time of virtual hearing. The assessee authorized signatory vide its letter dated 05.10.2021, received by email, has requested for dismissal of the appeal filed by Revenue and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for dismissal of the captioned appeal.

5. In the result, the appeal of the Revenue is dismissed.

**Order pronounced in open court on this 26th day of October, 2021
after conclusion of virtual hearing.**

**Sd/-
(R.K.PANDA)
ACCOUNTANT MEMBER**

**Sd/-
(KULDIP SINGH)
JUDICIAL MEMBER**

**Dated the 26th day of October, 2021
BR**

Copy forwarded to:

- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT(A), New Delhi.
- 5.CIT(ITAT), New Delhi.

**AR, ITAT
NEW DELHI**